## GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:1917 ANSWERED ON:11.08.2011 RAIN WATER HARVESTING

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## Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is taking any steps to make rain water harvesting mandatory in all States;
- (b) if so, the details thereof;
- (c) whether the Government has a system to monitor that a rain water harvesting system is in place in every building that qualifies for the same in the States where it has been made mandatory by the State Government; and
- (d) if so, the details thereof?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) & (b) States/Union Territories of Andhra Pradesh, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Chandigarh, Daman & Diu, NCT Delhi and Puducherry have made roof top rain water harvesting mandatory in their respective States. States of Meghalaya, Arunachal Pradesh, Orissa, Jharkhand and Union Territories of Lakshadweep and Andaman & Nicobar have also initiated the process of making such provision.
- (c) to (d) The building plans with provision for rain water harvesting system are approved by the concerned municipal/ state development authorities as per notifications of the respective state governments. As per information received from State Governments the following system is in place to monitor that rain water harvesting system is in place in every building that qualifies for the same:
- S.No. State Monitoring Mechanism in place
- Haryana Iinstructions have been issued to all Administrators/ Estate office of Haryana Urban Development Authority to ensure that no occupation certificate is issued unless implementation of roof top rain water harvesting is made.
- 2. Himachal Pradesh The Himachal Pradesh Ground Water Act' 2005 provides for construction of rain water harvesting structures by the Authority in the event of failure to comply with its directions and recovery of cost thereof along with penalty as may be prescribed.
- 3. Madhya Pradesh All Urban Local Body has been instructed to get a deposit from the person who is seeking building permission, for carrying out rainwater harvesting system in the building. After the construction is complete, an inspection is carried out to ensure that rain water harvesting system has been installed and the deposit is returned.
- 4. Maharastra In Maharashtra, there is provision in the building bye laws, for the Authority to impose a levy of not exceeding Rs. 1000/- per annum for every 100 sq.m. of built up area for the failure of

owner to provide or to maintain Rain Water Harvesting structures as required under the byelaws.

4. Tamil Nadu The Tamil Nadu Municipal Laws ordinance, 2003, provide for issuing of notice by the Commissioner or any person authorized by him in this behalf to the owner or occupier of the building and cause rain water harvesting structure to be provided in such building and recover the cost of such provision along with the incidental expense thereof in the same manner as property tax`. In Chennai, new water and sewer connections are provided only after the installation of rainwater harvesting systems.